CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 205/MP/2024 along with IAs No. 49/2024 and 50/2024

Subject : Petition under Section 79 (b) and (f) of the Electricity Act, 2003

read with Article 9 of the PPA dated 29.4.2011 between ED-Goa and RGPPL, seeking adjudication of dispute regarding RGPPL's

demand of Rs. 92,38,48,877/- from ED, Goa.

Petitioner : Electricity Department, Goa

Respondent : RGPPL and 2 others

Date of Hearing : 2.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Nalin Kohli, Senior Advocate, ED, Goa

Ms. Gayatri Aryan, Advocate, ED, Goa Ms. Sakshi Kapoor, Advocate, ED, Goa Ms. Poonam Sengupta, Advocate, ED, Goa Ms. Devisi Bhuvalka, Advocate, ED, Goa Shri Ashutosh Srivastava, Advocate, RGPPL

Shri Vishal Binod, Advocate, MSEDCL

Shri Gajendra Singh, WRLDC

Record of Proceedings

The matter was called out for a virtual hearing.

- 2. During the hearing, the learned senior counsel for the Petitioner made detailed oral submissions referring to pleadings in support of the prayers made in the petition.
- 3. The proxy counsel appearing for the Respondent RGPPL submitted that the arguing counsel was occupied and requested another date. This request was not objected to by the parties. The matter remains *part-heard*, and Respondents will submit their oral submissions on the next date of hearing.
- 4. The Petitions, along with the IAs, will be listed for hearing on **20.5.2025**.

By order of the Commission

Sd/-(Deepak Pandey) Assistant Chief (Law)

